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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(CRL) 912/2023

ABHIRAM BALUSU

..... Petitioner

Through: Mr. Prabhjeet Jauhar, Advocate.

versus

STATE (GOVT. OF N.C.T. OF DELHI) & ORS. Respondents Through: Mr. Sanjay Lao, Standing Counsel (Crl.) with Ms. Priyam Agarwal, Mr. Abhinav Arya and Mr. Ashish Kaushik, Advocates Ms. Charu Dalal with Mr. Amit Bassoya and Ms. Nitya, Advocates for respondent Nos.2 and 3.

CORAM: HON'BLE MR. JUSTICE SURESH KUMAR KAIT HON'BLE MR. JUSTICE MANOJ JAIN <u>O R D E R</u> 31.01.2024

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CRL.M.A. 3022/2024

1. Present application has been filed by the petitioner seeking following prayer:

"Direct the Ld. Family Court, South East District, New Delhi in G.P.No. 27/2023 for expeditious disposal of the Application filed by the Petitioner/Applicant under Order VII Rule 11 of the Code of Civil Procedure, 1908."

2. In view of the reasons stated in the application, we hereby, dispose of the application by directing the Family Court to decide the application Order VII Rule 11 CPC filed by the petitioner herein within one month from the date fixed before the learned Family Court.

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- 1. List on 30th April, 2024.
- 2. The next date of 12.03.2024 stands cancelled.

SURESH KUMAR KAIT, J

MANOJ JAIN, J

JANUARY 31, 2024 st

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